

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**

LOK SABHA

**UNSTARRED QUESTION NO. 1271.
TO BE ANSWERED ON MONDAY, THE 2ND MAY, 2016.**

RANKING OF KARNATAKA IN EASE OF DOING BUSINESS

1271. SHRI P.C. MOHAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) the current ranking of Karnataka State in the "Ease of Doing Business";
- (b) whether the ranking is likely to be upgraded to attract more Foreign Direct Investment (FDI) in the near future and if so, the details thereof;
- (c) whether the Government has any proposal to revise the points deciding the ranking of various States; and
- (d) if so, the details thereof?

ANSWER

**वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण)
THE MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF COMMERCE & INDUSTRY
(SHRIMATI NIRMALA SITHARAMAN)**

- (a): The current ranking of Karnataka State is 9th in the "Ease of Doing Business"
- (b): No, Madam.
- (c): The current State ranking was made on the basis of 285 point Action Plan on "Ease of Doing Business" as per the report released in September 2015. Now a State Level Business Reform Action Plan consisting of 340 points has been prepared by Department of Industrial Policy and Promotion and sent to all State Governments/UT Administrations for implementation.
- (d): The details of 340 points are annexed.

ANNEXURE

**ANNEXURE REFERRED TO IN REPLY TO PART (d) OF THE LOK SABHA
UNSTARRED QUESTION NO. 1271 FOR ANSWER ON 02.05.2016.**

DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION
Ministry of Commerce and Industry, Government of India

Business Reform Action Plan 2016 for States/UTs

S. No.	Area	Recommendation
1	1. Access to Information and Transparency Enablers	Develop and make publicly available a comprehensive checklist of all required pre-establishment No Objection Certificates (NOCs), licenses, registrations and other mandatory State approvals required for setting up of a business
2		Develop and make publicly available a comprehensive checklist of all required pre-operation No Objection Certificates (NOCs), licenses, registrations and other mandatory State approvals required for starting business operations
3		Design and implement an online system where an investor can key in specific details (such as type of industry, number of employees, location etc.) and obtain information regarding all State approvals applicable to establishing her/his business/industrial unit
4		Design and implement an online system where an investor can key in specific details (such as type of industry, number of employees, location etc.) and obtain information regarding all State approvals applicable to starting operations of her/his business/industrial unit
5		Establish a centralized help line number to facilitate queries regarding the application and approval process
6		Implement a system whereby business entities are issued a single ID for all State taxes (VAT and CST, and PT, Entertainment Tax, Entry Tax and Luxury Tax where applicable)
7		Mandate that the final VAT registration certification will be issued within at most one (1) working day from the date of submission of application form
8		Mandate that the final professional tax registration certification (where applicable) will be issued within at most one (1) working day from the date of submission of application form
9		Enact a legislation (e.g. Right to Services Act) to mandate time-bound delivery of services to Industries/ Businesses
10		Ensure that the time-bound service delivery legislation defines punitive provisions that deter officials from not complying with the defined timelines for services being provided to Industries/ Businesses
11		Ensure that the time-bound service delivery legislation defines clear procedures for applicants to submit grievances relating to non-compliance with the defined timelines
12		Mandate and make arrangements to publish draft business regulation online and invite public comments/ feedback on the same prior to enactment
13		Mandate and make arrangements to publish the comments/feedback received on the draft business regulation and how they were addressed in the final regulation
14	2a. Single Window	Establish a dedicated physical body/ bureau that functions as the sole point of contact for the purpose of setting up a business
15		Ensure that the single window body/ bureau has been set up through a legislation/State notification
16		Delegate the required decision-making powers to the single window body/ bureau to grant all required approvals/ clearances
17		Delegate senior level officials with appropriate powers from various Departments through secondment/ deputation to the single window body/ bureau
18		Ensure that the single window body/ bureau has a physical office to house relevant officials of various Departments for providing approvals/ clearances
19		Ensure that the single window provides clear timelines for issuing all approvals
20		Ensure that the single window provides clear timelines for addressing investor

Business Reform Action Plan 2016 for States/UTs

S. No.	Area	Recommendation
		grievances
21	2b. Online Single Window System	Implement an online Common Application Form (CAF) for all required clearances/approvals in the single window
22		Design and implement an online single window system with functionality for online application, payment and approvals
23		Ensure 'Consent to establish (under Water Act & Air Act)' is provided as a service through the online single window system in a manner that allows online application, payments, tracking of status, approvals and issuance of the certificate(s)
24		Ensure 'Consent to operate (under Water Act & Air Act)' is provided as a service through the online single window system in a manner that allows online application, payments, tracking of status, approvals and issuance of the certificate(s)
25		Ensure 'Authorization under Hazardous Waste Rules' is provided as a service through the online single window system in a manner that allows online application, payments, tracking of status, approvals and issuance of the certificate(s)
26		Ensure that incentives under Industrial Policy is provided as a service through the online single window system in a manner that allows online application, payments, tracking of status and approvals
27		Ensure 'Registration under Shops and Establishments Act' is provided as a service through the online single window system in a manner that allows online application, payments, tracking of status, approvals and issuance of the certificate(s)
28		Ensure 'Permission for engaging contractor for labour' is provided as a service through the online single window system in a manner that allows online application, payments, tracking of status, approvals and issuance of the certificate(s)
29		Ensure 'Factories license' is provided as a service through the online single window system in a manner that allows online application, payments, tracking of status, approvals and issuance of the certificate(s)
30		Ensure 'Factory building plan approval' (under the Factories Act, 1948) is provided as a service through the online single window system in a manner that allows online application, payments, tracking of status, approvals and issuance of the certificate(s)
31		Ensure 'Registration under Boiler Act' is provided as a service through the online single window system in a manner that allows online application, payments, tracking of status, approvals and issuance of the certificate(s)
32		Ensure 'Change of land use' is provided as a service through the online single window system in a manner that allows online application, payments, tracking of status, approvals and issuance of the certificate(s)
33		Ensure 'Approval of building plans' is provided as a service through the online single window system in a manner that allows online application, payments, tracking of status, approvals and issuance of the certificate(s)
34		Ensure 'NOC from Fire Department' is provided as a service through the online single window system in a manner that allows online application, payments, tracking of status, approvals and issuance of the certificate(s)
35		Ensure renewal of 'Consent to operate (under Water Act & Air Act)' is provided as a service through the online single window system in a manner that allows online filing, payments, tracking of status, approvals and issuance of the

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S. No.	Area	Recommendation
		certificate(s)
36		Ensure renewal under 'Shops and Establishments Act' is provided as a service through the online single window system in a manner that allows online filing, payments, tracking of status, approvals and issuance of the certificate(s)
37		Ensure renewal under 'Factories license' is provided as a service through the online single window system in a manner that allows online filing, payments, tracking of status, approvals and issuance of the certificate(s)
38		Ensure renewal under 'Registration under Boiler Act' is provided as a service through the online single window system in a manner that allows online filing, payments, tracking of status, approvals and issuance of the certificate(s)
39		Ensure electricity connection is provided as a service through the online single window system in a manner that allows online filing, payments, tracking of status, approvals
40		Ensure water connection provided as a service through the online single window system in a manner that allows online filing, payments, tracking of status, approvals
41		Design and implement an online system for filing of EM Part I and Part II under The Micro, Small and Medium Enterprises Development Act, 2006
42	3a. Availability of land	Ensure information on land banks for industrial use are made publicly available online
43		Earmark industrial land parcels with specific criteria (e.g. type of industries, pollution levels etc.) for industries that can be setup on such land
44		Design and implement a GIS system providing details about the land earmarked for industrial use
45		Ensure that the GIS system provides details about available infrastructure such as road, water etc.
46	3b. Land Allotment	Define objective criteria for evaluating an application for land allotment
47		Define clear timelines defined for processing of application for land allotment (from the date of application)
48		Define clear timelines for processing of application for conversion of land/ change in land use (from the date of application) for land outside of industrial parks/IDC areas.
49	3c. Property Registration - Enablers	Make available a model sale deed format for property registration on the department's website
50		Ensure that users can collect eStamps at the time of property registration at the sub-registrar's office (i.e. no need of going to the bank to collect the challan/e-stamp)
51		Digitize land records at sub-registrar's office and make it available on an online system
52		Digitize land records at land records office and make it available on an online system
53		Digitize land records at local municipality office and make it available on an online system
54		Integrate data at sub-registrar's office, land records office and local municipality office to facilitate property wise mapping of transactions
55		Integrate land record databases with mortgage and judicial databases to provide a full picture of encumbrances on a property
56		Integrate the mutation process with the registration process through automatic update of land and municipal records during property registration
57	3d. Property	Ensure information on the procedure and a comprehensive list of all documents

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S. No.	Area	Recommendation
	Registration	that need to be provided are available on the web site
58		Define clear timelines mandated through legislation for approval of complete application
59		Design and implement a system that allows online application and payment without the need for a physical touch point for document submission and verification
60		Ensure that the system allows users to download the final signed approval certificate from the online portal.
61		Allow third parties to easily verify approval certificates in the public domain
62	4a. Construction	Enact a comprehensive formal building code applicable to the entire State
63	Permit Enablers	Ensure that the building code/building bye-laws include provisions for risk-based classification of buildings.
64		Ensure that the building code/building bye-laws includes accreditation programs and clear responsibilities and liabilities for professionals including architects and engineers engaged in the construction process.
65		Design and implement a system at all ULBs and IDC that allows building permit issuing agencies to assess building plans for compliance with building codes/building bye-laws using AutoCAD (or similar) software
66		Mandate that a single, joint site inspection will be carried out by various government authorities responsible for granting construction permits at all ULBs and IDCs.
67		Develop legally valid master plans/zonal plans/land use plans for all urban areas (ULBs)
68		Make the master plans/zonal plans/land use plans for all ULBs online for easy information availability to assist applicants in developing building plans
69		Define mandatory qualifications for architects, structural engineers and contractors
70		Implement a system to allow approval based on third party certification (during construction and/or completion stage, as applicable) of structural design and architectural drawings by authorized structural engineers and architects respectively across all ULBs and IDCs
71		Allow authorized architects to issue the completion certificate at all ULBs and IDCs, instead of requiring a separate completion certificate to be issued
72		To facilitate self-certification for tree NOC, conduct a survey of planned areas and create a list of plots with trees,
73		Publish online detailed information on replanting requirements for plots with varying tree populations.
74		Introduce self-certification to replace Tree NOC as long as required replanting activities are complied with.
75		Establish a dedicated conflict resolution mechanism for land and construction permits.
76	4b. Building Plan Approval	Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
77		Define clear timelines mandated through legislation for approval of complete application
78		Design and implement a system that allows online application and payment without the need for a physical touch point for document submission and verification
79		Ensure that the system allows users to download the final signed approval certificate from the online portal.

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S. No.	Area	Recommendation
80		Allow third parties to easily verify approval certificates in the public domain
81	4c. NOC for tree felling from Tree Authority/ Appropriate Authority (prior to commencement of construction activities)	Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
82		Define clear timelines mandated through legislation for approval of complete application
83		Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
84		Ensure that the system allows users to download the final signed approval certificate from the online portal.
85		Allow third parties to easily verify approval certificates in the public domain
86	4c. NOC for Fire Department (prior to commencement of construction activities)	Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
87		Define clear timelines mandated through legislation for approval of application
88		Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
89		Ensure that the system allows users to download the final signed approval certificate from the online portal.
90		Allow third parties to easily verify approval certificates in the public domain
91	5a. Environmental Registration Enablers	Enact a list of green industries applicable for the State.
92		Exempt select green industries from pollution control board clearances
93		Allow for auto-renewal of Consent to Establish (under Water Act, 1974 and Air Act, 1981) based on self-certification/third party certification
94		Allow for auto-renewal of Consent to Operate (under Water Act, 1974 and Air Act, 1981) based on self-certification/third party certification
95		Issue Consent to Operate licences that are valid for a minimum period of 5 years or more
96		Issue Consent to Establish licences that are valid for a minimum period of 5 years or more
97	5b. Consent to Establish under Water (Prevention and Control of Pollution) Act, 1974	Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
98		Define clear timelines mandated through legislation for approval of complete application
99		Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
100		Ensure that the system allows users to download the final signed approval certificate from the online portal.
101		Allow third parties to easily verify approval certificates in the public domain
102	5c. Consent to Establish under Air (Prevention and Control of Pollution) Act, 1981	Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
103		Define clear timelines mandated through legislation for approval of complete application
104		Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
105		Ensure that the system allows users to download the final signed approval certificate from the online portal.

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S. No.	Area	Recommendation
106		Allow third parties to easily verify approval certificates in the public domain
107	5d. Authorization under Hazardous Waste (Management and Handling) Rules, 1989	Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
108		Define clear timelines mandated through legislation for approval of complete application
109		Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
110		Ensure that the system allows users to download the final signed approval certificate from the online portal.
111		Allow third parties to easily verify approval certificates in the public domain
112	5e. Consent to Operate under Water (Prevention and Control of Pollution) Act, 1974	Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
113		Define clear timelines mandated through legislation for approval of complete application
114		Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
115		Ensure that the system allows users to download the final signed approval certificate from the online portal.
116		Allow third parties to easily verify approval certificates in the public domain
117	5f. Consent to Operate under Air (Prevention and Control of Pollution) Act, 1981	Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
118		Define clear timelines mandated through legislation for approval of complete application
119		Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
120		Ensure that the system allows users to download the final signed approval certificate from the online portal.
121		Allow third parties to easily verify approval certificates in the public domain
122	6a. Labour Regulation Enablers	Mandate the submission of a single integrated return under all Labour Laws
123		Introduce a provision for self-certification/third party certification of boilers
124		Introduce a provision for issuing Factory License and all subsequent renewals with validity of 10 years or more
125	6b. Registration and grant of license under The Factories Act, 1948	Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
126		Define clear timelines mandated through legislation for approval of complete application
127		Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
128		Ensure that the system allows users to download the final signed approval certificate from the online portal.
129		Allow third parties to easily verify approval certificates in the public domain
130	6c. Approval of plan and permission to construct/extend/or take into use any	Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
131		Define clear timelines mandated through legislation for approval of complete application

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S. No.	Area	Recommendation
132	building as a factory under the Factories Act, 1948	Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
133		Ensure that the system allows users to download the final signed approval certificate from the online portal.
134		Allow third parties to easily verify approval certificates in the public domain
135	6d. License under The Indian Boilers Act, 1923	Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
136		Define clear timelines mandated through legislation for approval of complete application
137		Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
138		Ensure that the system allows users to download the final signed approval certificate from the online portal.
139		Allow third parties to easily verify approval certificates in the public domain
140	6e. License for contractors under provision of The Contracts Labour (Regulation and Abolition) Act, 1970	Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
141		Define clear timelines mandated through legislation for approval of complete application
142		Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
143		Ensure that the system allows users to download the final signed approval certificate from the online portal.
144		Allow third parties to easily verify approval certificates in the public domain
145	6f. Registration under The Shops and Establishment Act	Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
146		Define clear timelines mandated through legislation for approval of complete application
147		Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
148		Ensure that the system allows users to download the final signed approval certificate from the online portal.
149		Allow third parties to easily verify approval certificates in the public domain
150	6g. Registration of principal employer's establishment under provision of The Contracts Labour (Regulation and Abolition) Act, 1970	Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
151		Define clear timelines mandated through legislation for approval of complete application
152		Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
153		Ensure that the system allows users to download the final signed approval certificate from the online portal.
154		Allow third parties to easily verify approval certificates in the public domain
155	6h. Registration under The Building and Other	Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
156		Define clear timelines mandated through legislation for approval of complete

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S. No.	Area	Recommendation
	Construction	application
157	Workers (Regulation of Employment and Conditions of Service) Act, 1996	Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
158		Ensure that the system allows users to download the final signed approval certificate from the online portal.
159		Allow third parties to easily verify approval certificates in the public domain
160		Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
161	6i. Renewal of license under The Factories Act, 1948	Define clear timelines mandated through legislation for approval of complete application
162		Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
163		Ensure that the system allows users to download the final signed approval certificate from the online portal.
164		Allow third parties to easily verify approval certificates in the public domain
165		Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
166		Define clear timelines mandated through legislation for approval of complete application
167	6j. Renewal of license under The Indian Boilers Act, 1923	Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
168		Ensure that the system allows users to download the final signed approval certificate from the online portal.
169		Allow third parties to easily verify approval certificates in the public domain
170		Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
171	6k. Renewal of license for contractors under provision of The Contracts Labour (Regulation and Abolition) Act, 1970	Define clear timelines mandated through legislation for approval of complete application
172		Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
173		Ensure that the system allows users to download the final signed approval certificate from the online portal.
174		Allow third parties to easily verify approval certificates in the public domain
175		Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
176	6l. Renewal under The Shops and Establishment Act	Define clear timelines mandated through legislation for approval of complete application
177		Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
178		Ensure that the system allows users to download the final signed approval certificate from the online portal.
179		7a. Obtaining Electricity
180	Connection	Ensure that the DisComm uses automated tools for service restoration
181		Ensure that the regulator monitors reliability of supply and published

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S. No.	Area	Recommendation
		information online.
182		Enact measures to ensure that the utility compensates customers for outages that go over a certain cap, or that a fine is imposed by the regulator if the outage cap is exceeded
183		Ensure that information on effective tariffs are available online, and that customers are notified of a change in tariff ahead of the billing cycle
184		Allow third parties to easily verify approval certificates in the public domain
185		Implement an online application for obtaining electricity connection
186		Ensure that users are provided a fixed cost estimate based on the load required for obtaining electricity connection in industrial area
187		Reduce the number of documents required for obtaining the electricity connection to only 2, namely proof of ownership/occupancy and authorization document (in case of firm/company)
188		Stipulate that the charged electricity connection is provided within 15 days from the date of application
189		Allow third party inspection of internal installations
190	7b. Obtaining water connection	Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
191		Define clear timelines mandated through legislation for approval of complete application
192		Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
193	8a. Online tax return filing	Design and implement a system for Value Added Tax (VAT) to be filed online
194		Design and implement a system for Central Sales Tax (CST) to be filed online
195		Design and implement a system for Professional Tax to be filed online
196		Design and implement a system for Luxury Tax to be filed online
197		Design and implement a system for Entry Tax to be filed online
198		Design and implement a system for Entertainment Tax to be filed online
199	8b. Online tax payment	Design and implement a system for Value Added Tax (VAT) to be paid online
200		Design and implement a system for Central Sales Tax (CST) to be paid online
201		Design and implement a system for Professional Tax to be paid online
202		Design and implement a system for Luxury Tax to be paid online
203		Design and implement a system for Entry Tax to be paid online
204		Design and implement a system for Entertainment Tax to be paid online
205	8c. Tax enablers	Ensure that users are provided assistance for e-filing at service centers
206		Establish a helpline providing basic services assisting users in preparing and filing returns
207		Mandate that the VAT refund payment should directly be paid into organization's account within 60 days
208		Implement a system for risk based audit related to tax compliance
209		Introduce a system for advance tax ruling for State level taxes on the lines of Income Tax Act
210		Publish forms relating to information captured at check posts been made available online
211		Phased out static check posts and implement random checking by mobile squads
212	8d. Registration for Value Added Tax	Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site

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S. No.	Area	Recommendation
213	(VAT)	Define clear timelines mandated through legislation for approval of complete application
214		Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
215		Ensure that the system allows users to download the final signed approval certificate from the online portal.
216		Allow third parties to easily verify approval certificates in the public domain
217	8e. Registration for Central Sales Tax (CST)	Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
218		Define clear timelines mandated through legislation for approval of complete application
219		Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
220		Ensure that the system allows users to download the final signed approval certificate from the online portal.
221		Allow third parties to easily verify approval certificates in the public domain
222	8f. Registration for Professional Tax	Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
223		Define clear timelines mandated through legislation for approval of complete application
224		Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
225		Ensure that the system allows users to download the final signed approval certificate from the online portal.
226		Allow third parties to easily verify approval certificates in the public domain
227	8g. Registration for Entry Tax	Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
228		Define clear timelines mandated through legislation for approval of complete application
229		Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
230		Ensure that the system allows users to download the final signed approval certificate from the online portal.
231		Allow third parties to easily verify approval certificates in the public domain
232	8h. Registration for Entertainment Tax	Ensure information on the procedure and a comprehensive list of all documents that need to be provided are available on the web site
233		Define clear timelines mandated through legislation for approval of complete application
234		Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
235		Ensure that the system allows users to download the final signed approval certificate from the online portal.
236		Allow third parties to easily verify approval certificates in the public domain
237	8i. Registration for	Ensure information on the procedure and a comprehensive list of all documents

Business Reform Action Plan 2016 for States/UTs

S. No.	Area	Recommendation
	Luxury Tax	that need to be provided are available on the web site
238		Define clear timelines mandated through legislation for approval of complete application
239		Design and implement a system that allows online application, payment, tracking and monitoring without the need for a physical touch point for document submission and verification
240		Ensure that the system allows users to download the final signed approval certificate from the online portal.
241		Allow third parties to easily verify approval certificates in the public domain
242	9a. Inspection reform enablers	Differentiate compliance inspection requirements based on risk profile (such as High, Medium and Low risk) of industries under all labour laws
243		Exempt low risk industries with a history of satisfactory compliance from labour compliance inspections, or allow self-certification in lieu of conducting physical inspections under all Labour laws
244		Differentiate compliance inspection requirements based on industry pollution categorization such as Red, Amber, and Green under all environment/pollution laws
245		Exempt Green industries with a history of satisfactory compliance from environmental compliance inspection, or allow self-certification (in lieu of conducting physical inspections)
246		Allow for third party certifications instead of Departmental inspections under all labour and environment/pollution laws for medium risk industries
247		Allow for synchronized/joint- inspection under all of the following acts <i>I. Inspection under The Equal Remuneration Act, 1976</i> <i>II. Inspection under The Factories Act, 1948</i> <i>III. Inspection under The Maternity Benefit Act, 1961</i> <i>IV. Inspection under The Minimum Wages Act, 1948</i> <i>V. Inspection under The Shops and Establishments Act (as applicable)</i> <i>VI. Inspection under The Labour Welfare Fund Act (as applicable)</i> <i>VII. Inspection under The Payment of Bonus Act, 1965</i> <i>VIII. Inspection under The Payment of Wages Act, 1936</i> <i>IX. Inspection under The Payment of Gratuity Act, 1972</i> <i>X. Inspection under The Contract Labour (Regulation and Abolition) Act, 1970</i>
248	9b. Inspection of the business	Publish a well-defined inspection procedure and checklist on department's web site
249	premises for VAT	Design and implement a system for identifying establishments that need to be inspected based on computerized risk assessment
250	(Value Added Tax) registration	Mandate online submission of inspection report within 48 hours to the Department
251		Allow users to login to the portal and view and download submitted inspection reports on their businesses
252		Design and implement a system for computerized allocation of inspectors
253	9c. Inspection by Building Proposal	Publish a well-defined inspection procedure and checklist on department's web site
254	Office/ relevant agency as part of	Design and implement a system for identifying establishments that need to be inspected based on computerized risk assessment
255	obtaining	Mandate online submission of inspection report within 48 hours to the

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S. No.	Area	Recommendation
	construction permit	Department
256		Allow users to login to the portal and view and download submitted inspection reports on their businesses
257		Design and implement a system for computerized allocation of inspectors
258	9d. Inspection by Appropriate Authority for felling trees (prior to commencement of construction activities)	Publish a well-defined inspection procedure and checklist on department's web site
259		Design and implement a system for identifying establishments that need to be inspected based on computerized risk assessment
260		Mandate online submission of inspection report within 48 hours to the Department
261		Allow users to login to the portal and view and download submitted inspection reports on their businesses
262		Design and implement a system for computerized allocation of inspectors
263	9e. Inspection by Building Proposal Office/ relevant agency as part of obtaining occupancy certificate	Publish a well-defined inspection procedure and checklist on department's web site
264		Design and implement a system for identifying establishments that need to be inspected based on computerized risk assessment
265		Mandate online submission of inspection report within 48 hours to the Department
266		Allow users to login to the portal and view and download submitted inspection reports on their businesses
267		Design and implement a system for computerized allocation of inspectors
268	9f. Compliance Inspections under The Equal Remuneration Act, 1976	Publish a well-defined inspection procedure and checklist on department's web site
269		Design and implement a system for identifying establishments that need to be inspected based on computerized risk assessment
270		Mandate online submission of inspection report within 48 hours to the Department
271		Allow users to login to the portal and view and download submitted inspection reports on their businesses
272		Design and implement a system for computerized allocation of inspectors
273		Mandate that the same inspector will not inspect the same establishment twice consecutively
274	9g. Compliance Inspections under The Factories Act, 1948	Publish a well-defined inspection procedure and checklist on department's web site
275		Design and implement a system for identifying establishments that need to be inspected based on computerized risk assessment
276		Mandate online submission of inspection report within 48 hours to the Department
277		Allow users to login to the portal and view and download submitted inspection reports on their businesses
278		Design and implement a system for computerized allocation of inspectors
279		Mandate that the same inspector will not inspect the same establishment twice consecutively
280	9h. Compliance Inspection under The Minimum Wages Act, 1948	Publish a well-defined inspection procedure and checklist on department's web site
281		Design and implement a system for identifying establishments that need to be inspected based on computerized risk assessment
282		Mandate online submission of inspection report within 48 hours to the

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S. No.	Area	Recommendation
		Department
283		Allow users to login to the portal and view and download submitted inspection reports on their businesses
284		Design and implement a system for computerized allocation of inspectors
285		Mandate that the same inspector will not inspect the same establishment twice consecutively
286	9i. Compliance Inspection under	Publish a well-defined inspection procedure and checklist on department's web site
287	The Shops and Establishments Act	Design and implement a system for identifying establishments that need to be inspected based on computerized risk assessment
288	(as applicable)	Mandate online submission of inspection report within 48 hours to the Department
289		Allow users to login to the portal and view and download submitted inspection reports on their businesses
290		Design and implement a system for computerized allocation of inspectors
291		Mandate that the same inspector will not inspect the same establishment twice consecutively
292	9j. Compliance Inspection under	Publish a well-defined inspection procedure and checklist on department's web site
293	The Payment of Bonus Act, 1965	Design and implement a system for identifying establishments that need to be inspected based on computerized risk assessment
294		Mandate online submission of inspection report within 48 hours to the Department
295		Allow users to login to the portal and view and download submitted inspection reports on their businesses
296		Design and implement a system for computerized allocation of inspectors
297		Mandate that the same inspector will not inspect the same establishment twice consecutively
298	9k. Compliance Inspection under	Publish a well-defined inspection procedure and checklist on department's web site
299	The Payment of Wages Act, 1936	Design and implement a system for identifying establishments that need to be inspected based on computerized risk assessment
300		Mandate online submission of inspection report within 48 hours to the Department
301		Allow users to login to the portal and view and download submitted inspection reports on their businesses
302		Design and implement a system for computerized allocation of inspectors
303		Mandate that the same inspector will not inspect the same establishment twice consecutively
304	9l. Compliance Inspection under	Publish a well-defined inspection procedure and checklist on department's web site
305	The Payment of Gratuity Act, 1972	Design and implement a system for identifying establishments that need to be inspected based on computerized risk assessment
306		Mandate online submission of inspection report within 48 hours to the Department
307		Allow users to login to the portal and view and download submitted inspection reports on their businesses
308		Design and implement a system for computerized allocation of inspectors
309		Mandate that the same inspector will not inspect the same establishment twice

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S. No.	Area	Recommendation
		consecutively
310	9m. Compliance Inspection under	Publish a well-defined inspection procedure and checklist on department's web site
311	The Contract Labour (Regulation and Abolition) Act, 1970	Design and implement a system for identifying establishments that need to be inspected based on computerized risk assessment
312		Mandate online submission of inspection report within 48 hours to the Department
313		Allow users to login to the portal and view and download submitted inspection reports on their businesses
314		Design and implement a system for computerized allocation of inspectors
315		Mandate that the same inspector will not inspect the same establishment twice consecutively
316	9n. Compliance Inspection under	Publish a well-defined inspection procedure and checklist on department's web site
317	The Water (Prevention and Control of Pollution) Act, 1974	Design and implement a system for identifying establishments that need to be inspected based on computerized risk assessment
318		Mandate online submission of inspection report within 48 hours to the Department
319		Allow users to login to the portal and view and download submitted inspection reports on their businesses
320		Design and implement a system for computerized allocation of inspectors
321		Mandate that the same inspector will not inspect the same establishment twice consecutively
322	9o. Compliance Inspection under	Publish a well-defined inspection procedure and checklist on department's web site
323	The Air (Prevention and Control of Pollution) Act, 1981	Design and implement a system for identifying establishments that need to be inspected based on computerized risk assessment
324		Mandate online submission of inspection report within 48 hours to the Department
325		Allow users to login to the portal and view and download submitted inspection reports on their businesses
326		Design and implement a system for computerized allocation of inspectors
327		Mandate that the same inspector will not inspect the same establishment twice consecutively
328	10a. Commercial Dispute Resolution	Establish a specialized division/bench under the High Court to hear commercial cases
329	Enablers	Establish specialized courts at the district court level to resolve commercial disputes
330		Ensure at least 90% of the vacancies in District courts/Commercial courts been filled up
331		Mandate pre-trial discovery for cases in commercial matters
332		Set clear timelines for examining witnesses and a court-appointed independent expert in commercial cases
333		Allow pre-trial conferences as part of case management techniques
334		Merge payment of court fees and process fees into a single transaction/procedure
335		Publish model contract templates and guidelines on department's website that may be used for commercial contracts
336		10b. Paper-less

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S. No.	Area	Recommendation
	Courts	District courts/Commercial courts
337		Design and implement a system to allow for e-summons for commercial disputes in District courts/Commercial courts
338		Design and implement a system to allow for publishing e-cause lists for commercial disputes in District courts/Commercial courts
339		Design and implement a system to allow for e-payments for court fees and process fees for commercial disputes in District courts/Commercial courts
340		Design and implement a system to allow for issuing digitally signed court orders in District courts/Commercial courts